

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 119  
**(IB)-849(PB)/2020**

**IN THE MATTER OF:**

M/s. Sundrm Consultants Pvt Ltd.	...	Applicant/Petitioner
Vs		
M/s. Three C Properties Pvt Ltd	...	Respondent

**Order under 7 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 16.12.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Rajnish Sinha, Ms. Shreya Kohli, Adv. Ms. Asmita Kumar, Adv.
For the Intervener	: Mr. Kunal Anand, Adv. Mr. Raj Kamal, Mr. Kumar Mihir, Mr. Aseem Atwal, Adv.
For the Respondent	: Mr. Ranjan Grover, Advocate

**ORDER**

**IA-4971/2020**

At request of the financial creditor, time for filing reply in the intervention application is extended for two more weeks.

List this matter on 27.01.2021.

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(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT

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(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)